

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.16
C.P. (IB)No.39/BB/2024

IN THE MATTER OF:

State Bank of India ... Petitioner
Vs.
Mrs. Neelamma Dayanand ... Respondent

Order under Section 95 (1) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 01.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Ms. Geethika, Adv., with
Ms. R. Bhuvaneshwari, RP
For the Petitioner : Shri Omprakash with Ms. Sowmya Joshi
For the Respondent : Shri Atul Madhavan

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent and the RP.
2. In compliance to Order dated 01.05.2024, Ld. Counsel for the RP submits that she has removed the office objections raised by the Registry along with a memo. However, the I.A. is not listed today. Therefore, Registry is directed to list the I.A. filed by the RP, if it is in order, in all aspects.
3. In spite of availing sufficient time, Ld. Counsel for the Respondent requests further time to file objection to the RP Report. Therefore, finally three weeks' time is granted to the Respondent to file objection and one week thereafter is granted to the Petitioner to file rejoinder, if any, after duly serving the copy on the other side.
4. List the case on **02.08.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)